

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**I.A. No. 237 of 2014  
(For Modification)  
in Appeal No. 207 of 2012**

**Dated : 23<sup>rd</sup> May, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of:**

**Nabha Power Ltd. & Anr. ... Appellant(s)  
Versus  
Punjab State Power Corporation Ltd. & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Aniket Prasoon

Counsel for the Respondent(s) : Mr. Sakesh Kumar  
Mr. Anand K. Ganesan

**ORDER**

Mr. Sakesh Kumar and Mr. Anand K. Ganesan take notice on behalf of the State Commission and the Respondent No.1 respectively.

It is clarified that if the State Commission feels difficult to comply with our order in Appeal No. 207 of 2012, they can send a request through their counsel for extension of time, which can be considered by this Bench.

**(Justice Surendra Kumar)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**